

**GOVERNMENT OF INDIA
SURFACE TRANSPORT
LOK SABHA**

STARRED QUESTION NO:254
ANSWERED ON:13.03.2000
INDIAN ROAD CONSTRUCTION CORPORATION
HANNAN MOLLAH;SUKDEO PASWAN

Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the Government have decided to close down the Indian Road Construction Corporation;
- (b) if so, the reasons therefor;
- (c) the main functions of the Corporation;
- (d) the total loss suffered by the Corporation by the end of March, 1999;
- (e) the investment made by the Government through various sources in the said Corporation during the last five years;
- (f) whether the Government have received representation(s) against the closure move; (g) if so, the details thereof; (h) the action taken by the Government to protect the interest of the employees of the said corporation; (i) whether the Government would consider a revival or merger plan for the Corporation; and (j) if so, the details thereof ?

Answer

MINISTER OF SURFACE TRANSPORT
(SHRI RAJNATH SINGH)
(a) to (j) A statement is laid on the Table of the House.

Statement referred to in reply to Part (a) to (j) of Lok Sabha Starred Question No.254 to be answered on 13.03.2000 by Shri Hannan Mollah and Shri Sukdeo Paswan regarding Indian Road Construction Corporation.

(a) Yes, Sir.

(b) The Corporation was accumulating huge losses.

(c) Indian Road Construction Corporation Ltd. was established in 1976 as a Public Sector Undertaking for functioning as a specialised commercial enterprise in the field of construction of roads, bridges, air field pavements and other related civil engineering works, in India and abroad.

(d) According to provisional profit and loss account, accumulated loss as on March, 1999 is Rs.523 crores (approx.).

(e) Nil.

(f) Yes, Sir.

(g) In these representations, requests have been made

(i) not to close the Corporation and

(ii) to consider alternative employment for the existing employees of the Corporation.

(h) Employees of the Corporation can opt for voluntary retirement failing which they will be entitled to compensation payable on closure as per the Industrial Disputes Act, 1947.

(i) No, Sir.

(j) Does not arise.